

[Shri Thirumala Rao]

ment of Agriculture)-Central Institute of Fisheries Operatives, Ernakulam.

- (2) Ninety-second Report on action taken by Government on the recommendations contained in the Forty-second Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)-Indo-Norwegian Project, Ernakulam.

CORRECTION OF ANSWER TO S.Q. NO. 787 or FOREIGN EXCHANGS EARNED BY BHILAI STEEL PLANT

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : In reply to Supplementary questions arising out of the Starred Question No. 787 on foreign exchange earnings of Bhilai Steel Plant answered on 17.12.1968 in the Lok Sabha, it had been stated by the Minister of State, Shri P.C. Sethi, that some rails exported to an East African country about 2 years earlier had been rejected. We have been apprised by Hindustan Steel Limited that rails exported by Hindustan Limited had not been rejected by any country. I take this opportunity to rectify the statement made on 17.12.1968 to this extent.

14.15 hrs.

TRIBUTE TO SHRI N. SANJIVA REDDY, EX-SPEAKER, LOK SABHA

THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : Mr. Deputy-Speaker, Sir, I beg to move :

"That this House places on record its high appreciation for the dignity and great success with which Shri N. Sanjiva Reddy presided over the deliberations of the House in his capacity as its Speaker."

MR. DEPUTY-SPEAKER : When the Leader of the House places on record the appreciation of the entire House I think there should not be any debate. Therefore, let us carry it unanimously.

SHRIMATI INDIRA GANDHI : I am sure that all hon. Members will agree that although Shri Reddy presided over this august House for only two years he left his impression the office and lent it distinction and dignity by his fairness and vigilance in upholding the rights of the elected representatives of the people. By his sense of humour and tactful handling of the most difficult situations in the House Shri Reddy earned respect for himself and for the high office of Speaker. May I invite all sections of the House to join me in placing on record our deep appreciation of his services in conducting the deliberations of the House ?

MR. DEPUTY-SPEAKER : I take it that the entire House associates itself fully with the motion moved by the Leader of the House.

HON. MEMBERS : Yes.

MR. DEPUTY-SPEAKER : So, I take it that the motion is adopted unanimously.

The Motion was adopted unanimously

MR. DEPUTY-SPEAKER : Now we will go to the next item.

SHRI SAMAR GUHA (Contai) : Sir, on a point of information. Under article 93 of the Constitution, if the office of Speaker is vacated it should be filled as soon as possible. I want to know from the Government when the election of the Speaker is going to be held.

MR. DEPUTY-SPEAKER : Since he has raised it on the floor of the House, Government will think about it. Now, Shri Kachwai will continue his speech.

SHRI RANGA (Srikakulam) : Could we have an assurance to this House that proceedings will be initiated in order to

help the House to elect the next Speaker without any delay ?

MR. DEPUTY-SPEAKER : Government has taken note of it, Now, Shri Kachwai.

SHRI SAMAR GUHA : Will the Government give the assurance or the Deputy Speaker ?

MR. DEPUTY-SPEAKER : You have got up on a point of information and you have raised the point. Professor Ranga has supported you. Now the Minister of Parliamentary Affairs has taken note of it.

SHRI SAMAR GUHA : Sir, is it your responsibility or his ?

MR. DEPUTY-SPEAKER : It is the Leader of the House who has to take action.

SHRI SAMAR GUHA : But it is your responsibility to draw the attention of the Government.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAGHU RA-
MAIAH) : Government are seized of it and
will take a decision soon.

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14 20 hrs.

STATUTORY RESOLUTION RE. INDIAN
RAILWAYS (AMENDMENT) ORDINANCE,
AND INDIAN RAILWAYS
(SECOND AMENDMENT) BILL
— contd.

श्री हुकम चन्द कछवाय (उज्जैन) : उपाध्यक्ष महोदय, कल इस सदन में इस बात पर चर्चा हुई कि सरकार द्वारा एक आदेश जारी किया गया कि ट्रेन में बिना टिकट चलने वाले व्यक्तियों से आठ आने के बजाय दस रुपये पीनल्टी ली जाये। क्या सरकार ने उन व्यक्तियों के बारे में कुछ विचार किया है ?

उपाध्यक्ष महोदय, जो ये बिना टिकट वाल यात्री हैं उनसे जो पैसा वसूल करते हैं टी० टी०

लोग उनको. नाना प्रकार की कठिनाइयों का सामना करना पड़ता है, सरकार ने इसका विचार नहीं किया। मैं यह कहना चाहता हूँ कि आज जो बिना टिकट चलता है उससे किराया वसूल करने में या दूसरों की जेब से पैसा निकालने में टी० टी० को बहुत बड़ा संकट आता है। कई बार टीटियों को अपनी जान से हाथ धोना पड़ता है। परन्तु मुझे विश्वास है कि सरकार ने और रेलवे बोर्ड ने कभी भी गम्भीरतापूर्वक इस बारे में विचार नहीं किया। मैं यह कहना चाहता हूँ कि यदि कोई व्यक्ति बिना टिकट पकड़ा गया और उसके पास पैसा नहीं है और टी० टी० उस व्यक्ति को पुलिस के हवाले करता है तो पुलिस यह कहती है टी० टी० से कि पहले आप दो टाइम का खाना दीजिए मुलजिम के लिए तब हम इसको अपने यहां रखेंगे। मैं कहता हूँ कि आज कौन सा टी० टी० ऐसा है जो दो टाइम की खुराक अपनी जेब से दे और पुलिस के पास जमा करे और बिना टिकट चलने वाले व्यक्तियों को पकड़े।

उपाध्यक्ष महोदय, दूसरी बात मैं यह कहना चाहता हूँ कि जिस प्रकार लड़ाई होती है उससे ऐसे मौकों पर कई बार लोग मारे जाते हैं। माननीय मंत्री जी ने यह बात जरूर कही है कि हम उन लोगों की मदद करते हैं। वह मदद करते हैं पिटने के बाद, मरने के बाद। मेरा कहना है कि टी० टी० जब पैसा इकट्ठा करता है तो किसी प्रकार का प्रोत्साहन सरकार को देना चाहिए। यदि वह मर जाये तो 20 हजार रुपया उसके परिवार को मदद मिलनी चाहिए। उनकी सुरक्षा के लिए ठीक प्रकार के उपाय होने चाहिए। आज उनके सामने एक सबसे बड़ी कठिनाई है। एक ही रेलवे है, गवर्नमेंट की रेलवे है परन्तु सभी रेलवेज के अन्दर अलग-अलग कानून हैं, अलग-अलग नियम हैं। मैं सरकार से निवेदन करना चाहता हूँ कि जब डा० राममुभग सिंह जी पार्लियामेंट के मॅम्बर थे तो इन्होंने भी जोर दिया था इनको रनिंग स्टॉफ में